

CONSTITUTION (AMENDMENT)  
BILL\*

(Amendment of articles 19 and 326)

PROF. MADHU DANDAVATE:  
(Rajapur): I beg to move for leave  
to introduce a Bill further amend the  
Constitution of India.

MR. DEPUTY SPEAKER: The ques-  
tion is:

"That leave be granted to intro-  
duce a Bill further to amend the  
Constitution of India."

*The Motion was adopted.*

PROF. MADHU DANDAVATE: I  
introduce the Bill.

CONSTITUTION (AMENDMENT)  
BILL\*

(Amendment of Eighth Schedule)

DR. KARAN SINGH (Udhampur):  
I beg to move for leave to introduce  
a Bill further to amend the Constitu-  
tion of India.

MR. DEPUTY SPEAKER: The ques-  
tion is:

"That leave be granted to intro-  
duce a Bill further to amend the  
Constitution of India."

*The Motion was adopted.*

DR. KARAN SINGH: I introduce  
the Bill.

CONSTITUTION (SCHEDULE  
CASTES) ORDERS (AMEND-  
MENT) BILL\*

PROF. P. J. KURIEN (Mavelikara):  
I beg to move for leave to introduce  
a Bill further to amend the Consti-  
tution (Scheduled Castes) Order, 1950,  
the Constitution (Scheduled Castes)  
(Union Territories) Order, 1951, the  
Constitution (Dadra and Nagar  
Haveli) Scheduled Castes Order, 1962,  
the Constitution (Pondicherry) Sche-

duled Castes Order, 1964, and the  
Constitution (Goa, Daman and Diu)  
Scheduled Order, 1968.

MR. DEPUTY SPEAKER: The ques-  
tion is:

"That leave be granted to intro-  
duce a Bill further to amend the  
Constitution (Scheduled Castes)  
Order, 1950, the Constitution (Sche-  
duled Castes) (Union Territories)  
Order, 1951, the Constitution  
(Dadra and Nagar Haveli) Sched-  
uled Castes Order, 1962, the  
Constitution (Pondicherry) Sched-  
uled Castes Order, 1964 and the  
Constitution (Goa, Daman and  
Diu) Scheduled Castes Order, 1968."

*The Motion was adopted.*

PROF. P. J. KURIEN: I introduce  
the Bill.

ABOLITION OF CAPITAL PUNISH-  
MENT BILL\*

SHRI EDUARDO FALEIRO (Mor-  
mugao): I beg to move for leave to  
introduce a Bill to provide for aboli-  
tion of Capital Punishment in India.

MR. DEPUTY SPEAKER: The ques-  
tion is:

"That leave be granted to intro-  
duce a Bill to provide for abolition  
of Capital Punishment in India."

*The Motion was adopted.*

SHRI EDUARDO FALEIRO: I  
introduce the Bill.

HOARDING AND PROFITEERING  
PREVENTION BILL\*

SHRI EDUARDO FALEIRO (Mor-  
mugao): I am not introducing the  
Boundary Commission Bill shown as  
item No. 8 of the List of Business.

Sir, I beg to move for leave to  
introduce a Bill to provide for the  
prevention of hoarding of and profite-